

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI**  
**MEMORANDUM OF APPLICATION**

(under Section 18(1) r/w, Sections 14 & 15 of  
the National Green Tribunal Act, 2010)

**Application No.278 of 2017 (SZ)**

**Between**

S.John Fernandez,  
S/o Susai,  
Inayam,  
Inayam Post,  
Kanyakumari District.

...Applicant

**And**

1. The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Road, Guindy,  
Chennai – 600 032.  
And 10 others

...Respondents

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This is to certify that the documents filed as the true copies of the Originals.

Dated at Chennai on this the 18<sup>th</sup> day of March, 2022.

Counsel for 11th Respondent

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**And**

1. The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Road, Guindy,  
Chennai – 600 032.
2. The Member Secretary,  
TNSCZMA & Director of Environment,  
No.1, Jennies Road,  
Panakal Building, Ground Floor,  
Saidapet, Chennai – 600 015.
3. The District Environment Engineer,  
Tamil Nadu Pollution Control Board,  
No.3/8, 46-A, Water Tank Road,  
Nagercoil,  
Kanyakumari District.
4. The District Collector,  
Kanyakumari District  
Nagercoil – 629 001.
5. The Superintendent Engineer,  
Tamil Nadu Generation and Distribution Corporation Ltd.,  
Parvathipuram,  
Nagercoil,  
Kanyakumari District.

*G. Antony Kanselin*

6. The Assistant Engineer,  
Tamil Nadu Generation and Distribution Corporation Ltd.,  
Pudukkadai,  
Kanyakumari District.

7. The Revenue Divisional Officer,  
Padmanabhapuram,  
Thuckalay,  
Kanyakumari District.

8. The Special Officer,  
Painkulam Village Panchayat,  
Painkulam Post,  
Kanyakumari District.

9. The Village Administrative Officer,  
Thengaipattinam Village,  
Vilavancode Taluk,  
Kanyakumari District.

10. The Deputy Director,  
Sanitary Department,  
Krishnankoil,  
Kanyakumari District.

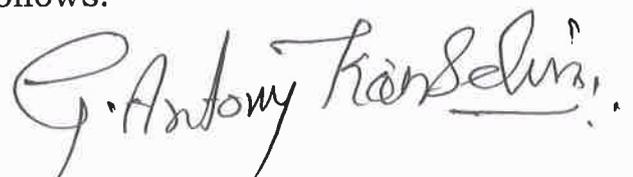
11. M/s Nanjil Sea Foods,  
Rep. by its Proprietor,  
Mr.G.Antony Kenselin,  
S/o Gabriel,  
No.24/251, Mulluthurai,  
Araiyanthoppu,  
Thengaipattanam P.O.,  
Kanyakumari District.

...Respondents.

**REPLY AFFIDAVIT OF 11TH RESPONDENT NANJIL SEAFOODS**

I, G.Antony Kanselin, son of Gnanaprahasam Gabrail, Christian, aged about 42-years, residing at No.24/251, Anbiam 1 to 2 Nanjil Cottage, Thengapattanam P.O., Mulluthurai Village, Vilavancode Taluk, Kanyakumari District - 629 173, do hereby solemnly affirm and sincerely state as follows.

Page No.2  
Corrections :



1. I am the Sole Proprietor of the 11th Respondent in the above Application. I have read the affidavit and reports filed in the present Original Application. I am well acquainted with the facts deposed hereunder. I deny the allegations contained in the Affidavit filed in support of the Applications and the Affidavits and Reports filed by the Respondents, except those that are specifically admitted hereunder.

2. I submit that I have not pursued my education, I am from the fishermen community and I have taken up the business of buying fishes and distributing to merchants from my ancestors. I have suffered huge losses during the Covid'19 Pandemic, hence I was not able to pursue my legal remedy before this Hon'ble Tribunal during the Covid 19 lockdown.

3. I submit that The Applicant has approached this Hon'ble Forum with unclean hands. The averments contained in the Application are blatantly wrong and the Applicant has stated incorrect facts to mislead this Hon'ble forum and cause injustice to the 11th Respondent. The address of the Applicant as stated is false. The Applicant does not normally resides at the above mentioned address, the Applicant is a native of Chennai and the Applicant does not have any personal knowledge about the scenario prevailing in my village. Subsequently the Applicant has also passed away on 24.05.2020 and hence I am not making any allegations impairing his reputation..

4. I submit that it is incorrect to state that there was effluent discharge and that there was protest or agitation in the locality

G. Antony Kanshu

against the 11th Respondent as alleged in the Application. The 11th Respondent never commenced operation of the facility at any point of time. It is also incorrect to state that there was any jelly fish processing in the 11th Respondent facility. The allegation of the Applicant that the alleged premises are within 5 meters of the shore line is false. Whereas to the contrary, my facility has not caused any such nuisance to the local community, the Thoothur Fish Merchant Community as I have not operated my facility at any point of time as I could not get the necessary permission to establish the entity with power supply. The Church of St.Lawrence and St.Lawrence Primary School have not made any complaint against the 11th Respondent as alleged.

5. I submit that I have constructed the facility for the purpose of the Ice plant after obtaining prior approval from the Panchayat by order dated 12.03.2012. Pursuant to the approval obtained from the Panchayat, I have put up construction of the facility based on which I have applied for Environmental Clearance before the Tamil Nadu Pollution Control Board which has forwarded the same to the District Coastal Zone Management Authority, Kanyakumari District by proceedings dated 9.05.2017. I have also sent several reminders for the purpose of processing the application. I did not operate the facility pending application for Environmental Clearance. In fact, I could not operate the facility without requisite electricity.

6. I submit that the 11th Respondent facility never commenced its functioning during any period of time, there were no activities related to the fish processing, ice plant or cold storage. The 11th Respondent facility was granted with commercial electricity connection based on the Panchayat approval. The 11th

*C. Antony Kandaselin*

Respondent made a request before the Tamilnadu Electricity Board for increase in voltage upto 30,000 volts, the same came to be rejected by order dated 18.11.2019. It is pertinent to note that without High Voltage supply of electricity, it is not possible to operate the facility for the purpose of an Ice plant. The 11th Respondent facility was only being used as Office space for facilitating sale of fish by local fishermen for the purpose of export. The Thengapattinam harbour was expanded during the year 2015, after the expansion of the Thengapattinam harbour all the fishing related activities have been facilitated inside the harbour.

7. I submit that I was not issued with any notice regarding the present Application pending before this Hon'ble Forum. The same was brought to my knowledge at the time of issuing notice for Inspection by the Officials of the Tamil Nadu Pollution Control Board (TNPCB). At the time of their inspection I facilitated their presence and cooperated with the inspection made on 16.03.2017. The Reply Affidavit filed by the TNPCB based on the inspection has also made it clear that

- a. The unit was not in operation.
- b. No Ice Plant/ Fish Processing activities were noticed inside the Unit premises.
- c. The machinery was not in an operational condition and was in a corroded state.

8. I submit that subsequent to the inspection of the Official from the TNPCB, I have entered appearance before the Tribunal through my counsel. I was issued with another notice for inspection by a Joint Committee. I have also facilitated their presence for Inspection. I was not furnished with a copy of the report of Joint

*G. Antony Kandelin*

Inspection Committee, I was orally informed that there will be no action taken against me since there was no fishing related activity in the premises. I have perused the Joint Inspection Committee Report from the order passed by this Hon'ble Tribunal dated 18.08.2020.

The Inspection Report of the Joint Committee stated as follows:-

- a. The unit was in an operational condition.
- b. The unit has not obtained environmental clearance, Water (Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
- c. The unit falls under Coastal Regulation Zone - III (CRZ-III) as per the Coastal Regulation Map-4 issued by the Department of Environment.

The Committee has recommended closure of the unit and levy of compensation for Environmental degradation.

9. I submit that the recommendation of the Joint Committee for closure and imposition of compensation is misconceived. The Committee was incorrect to state that the Machinery were in operational condition. The facility was never put to operation and it could not be put to operation due to low supply of electricity, hence the machinery being close to sea had substantially corroded over the time. After the orders passed by the Tamil Nadu Pollution Control Board, the 11th Respondent has kept the premises under closure and electricity connection has also been disconnected.

10. I submit that the Committee was misconceived to impose a penalty on the 11th Respondent. When the 11th Respondent has not commenced operation at any point of time, there are also no findings by the TNPCB authorities or the Joint Inspection

*G. Antony Karabelm*

Committee regarding any fishing related activities in the premises. The 11th Respondent has used the premises as office space. It is also incorrect to state that part of the facility is between the High tide line (HTL) and Low tide line (LTL) in CRZ-I and part of the facility is in CRZ-III. The committee itself has found that there is an existing road operating between the 11th Respondent premises and the shoreline. The area around the 11th Respondent is thickly populated with residential buildings, schools and religious institutions established alongside the 11th Respondent premises. It is incorrect to state that the Respondent premises partly falls in CRZ-I, even as per the Approval Map No.4 of Tamil Nadu Coastal Zone Management Plan the facility falls in CRZ-III. The 11th Respondent has not caused any ecological damage to the environment, as there were no fishing related activities or operational ice plant and the unit is not close to the shoreline.

11. I submit that the calculation of compensation adopted by the Joint Committee is for Industries which have not attached effluent treatment plants discharging untreated water into the local community. There was no such activity carried on in the 11th Respondent facility. I am not liable to be levied with compensation, as I have made my application and the same has been forwarded to the District Coastal Management Committee by the Proceedings of the TNPCB by proceedings dated 9.05.2017. Pending application I have not commenced operation of the facility. I have never had the opportunity to submit my explanation to the findings of the Joint Committee Report, the Committee has also failed to consider the fact that my Application is pending before the concerned authority for approval.

G. Antony Kan Selvam

12. I submit that based on my application for Environmental Clearance, I was issued with a personal notice regarding the same based on which I have attended the meeting. My Application has been considered by the 76th Meeting of the District Coastal Zone Management Authority of Kanyakumari with a remark that part of my Survey No.478 falls in CRZ-I and part of it falls in CRZ-III and I was required to procure detailed FMB sketch demarcating the HTL and LTL, existing/ proposed layout of the building prepared with the help of a reputed institution. Since the pendency of these proceedings before this Hon'ble Tribunal I have not pursued the same. I am ready and willing to furnish information as required to satisfy this Hon'ble Tribunal that my facility is not falling under CRZ-I.

13. I submit that I have approached the Hon'ble High Court of Madras, Madurai Bench challenging the order determining Monetary Compensation in W.P.(MD)No.15819 of 2020, the Hon'ble Court was pleased to dispose of the same by order dated 21.04.2021 by observing that it is only a consequential order pursuant to the order passed by this Hon'ble Tribunal and I shall agitate the same before this Hon'ble Tribunal. The order of closure and compensation are consequential to the Joint Committee Report, I have not availed my opportunity to submit my reply to the Joint Committee Report.

14. I submit that I have constructed the building after getting approval from the Panchayat. I have also applied for Environmental Clearance before the Competent Authority, the same was kept pending for a long time. I have applied for Additional load of Electricity and the same came to be rejected. I have not commenced

*G. Antony Karshel's*

any fishing related activities in the premises, the same was used as an office. There cannot be any operation without additional electricity load. After the expansion of the Thengapattinam Harbour, all the fishing related activities are conducted in the Harbour, hence the premises is used as Office space. There cannot be any presumption that the facility was under operation, as the same cannot be performed without Additional Voltage upto 30,000 watts.

15. I submit that I have initially filed an Application for the purpose of Fish Processing, Ice plant and Ice storage unit. I am not going to use the building for the said purpose. I have now been issued with an order of Demolition by the Panchayat dated 9.03.2022 stating that my building is unauthorisedly constructed and cannot be regularised as a Fish processing unit as the same is a restricted activity in the Coastal Regulation Zone. I have not been issued with any show cause notice regarding the same, I was not afforded with any opportunity regarding the demolition of my premises. I undertake not to use the premises as a Fish processing unit. The demolition of the premises will further incur huge loss and injury to my livelihood.

16. I submit that I crave the leave of this Hon'ble Forum to consider my objections to the Joint Committee Report before giving effect to the order of Compensation and Demolition. During the pandemic I have not carried out even the buying and selling fish or any other operations in the premises, there was no ecological degradation caused by the 11th Respondent facility. I have also closed the facility in lieu of the orders passed by this Hon'ble Tribunal and TNPCB. I undertake not to operate the premises for

G. Antony Karaselm

fishing activities that are prohibited under the CRZ notification. I crave an opportunity to submit my objections to the Joint Committee Report and the Authorities may be pleased to review their order levying Compensation and Demolition as the same would incur heavy loss and injury to my livelihood.

In the circumstances it is prayed that this Hon'ble may permit the 11th Respondent to submit its objection to the Inspection Report of the Joint Committee further direct the TNPCB to review the order levying Compensation.

Solemnly affirmed at  
on this 21<sup>st</sup> day of March 2022  
and he signed his name  
in my presence.

*G. Antony Karablini*

Before me

*V. RASCHH* En. No. 1542/98  
No 33b, Thambu Street, Parrys, Ch - 1  
Advocate : Chennai - 600001

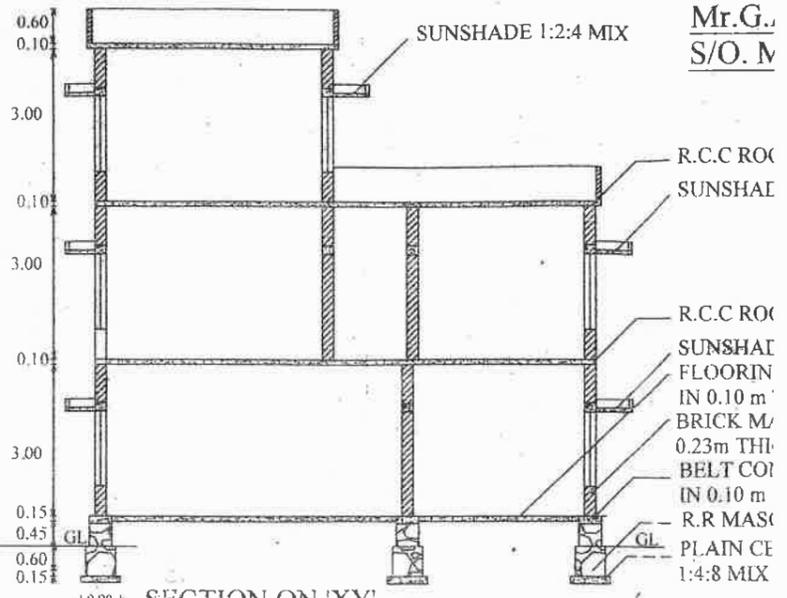
**PLAN SHOWING THE PROPOSED CONSTRUCTION OF RESIDENTIAL BUILDING AFTER DEMOLISHING BUILDING DOOR NO:24/251 OF PAINKULAM VILLAGE MULLOORTHURAI, THENGAPATTANAM POST, IN RE SURVEY NO: 87/5 OF PAINKULAM VILLAGE, KANYAKUMARI DISTRICT.**

Owner: me  
Mr. G. tony kenselin,  
S/O. N Gabriel.



**ELEVATION**

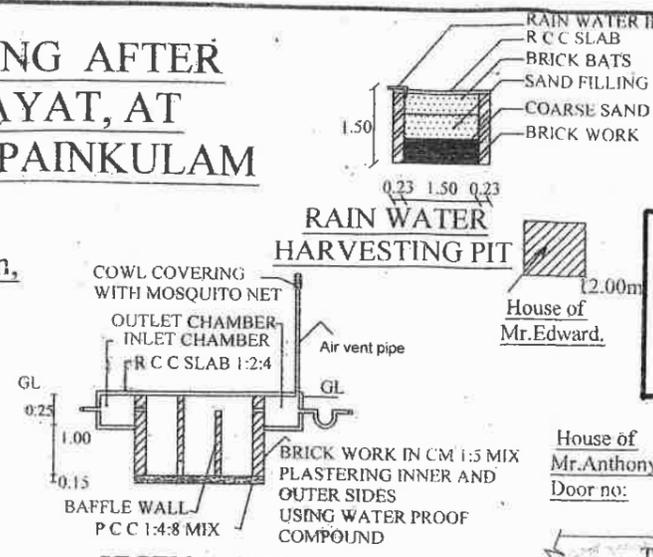
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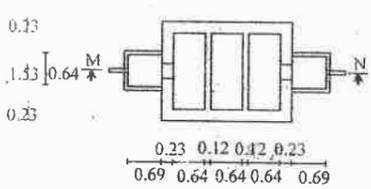
**SECTION ON 'XY'**

R.C.C ROOF LAB 1:2:4 MIX  
 SUNSHADE 1:2:4 MIX  
 R.C.C ROOF LAB 1:2:4 MIX  
 SUNSHADE 1:2:4 MIX  
 FLOORING IN 0.10 m CONCRETE 1:4:8  
 BRICK MASONRY IN 0.23m THICK BELT COURSE IN 0.10 m  
 R.R MASS PLAIN CEILING 1:4:8 MIX

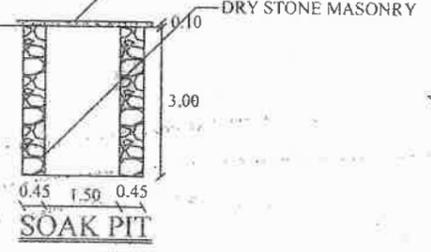
**BUILDING AFTER PANCHAYAT, AT 87/5 OF PAINKULAM**



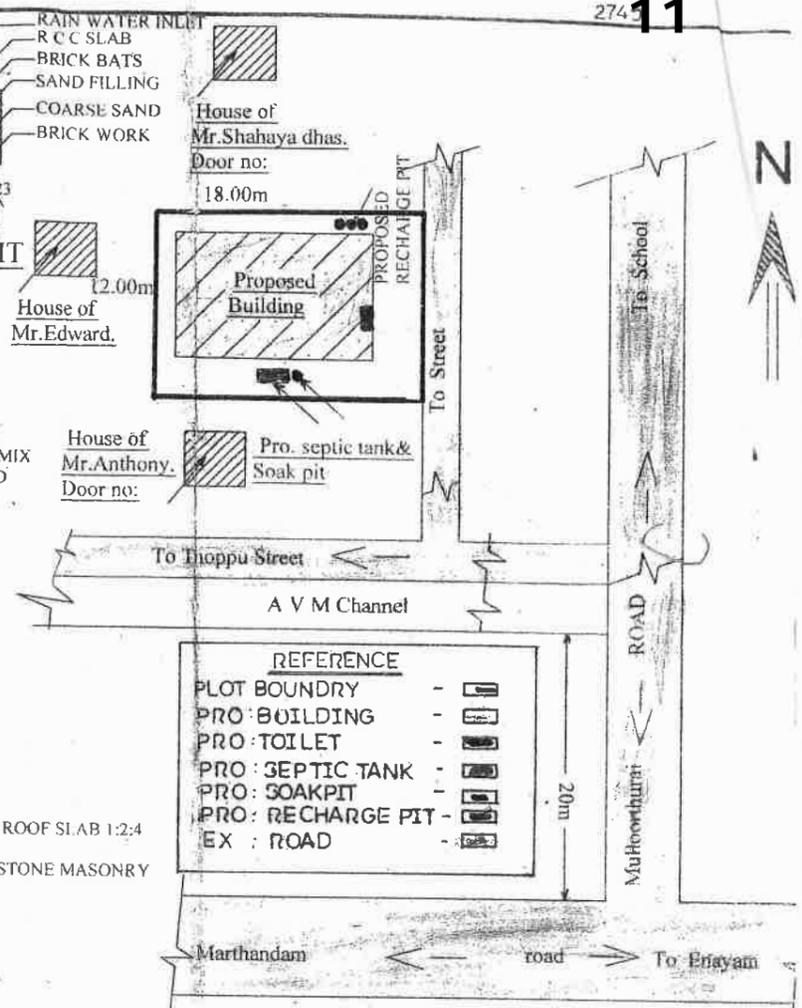
**SECTION ON M-N**



**SEPTIC TANK PLAN**

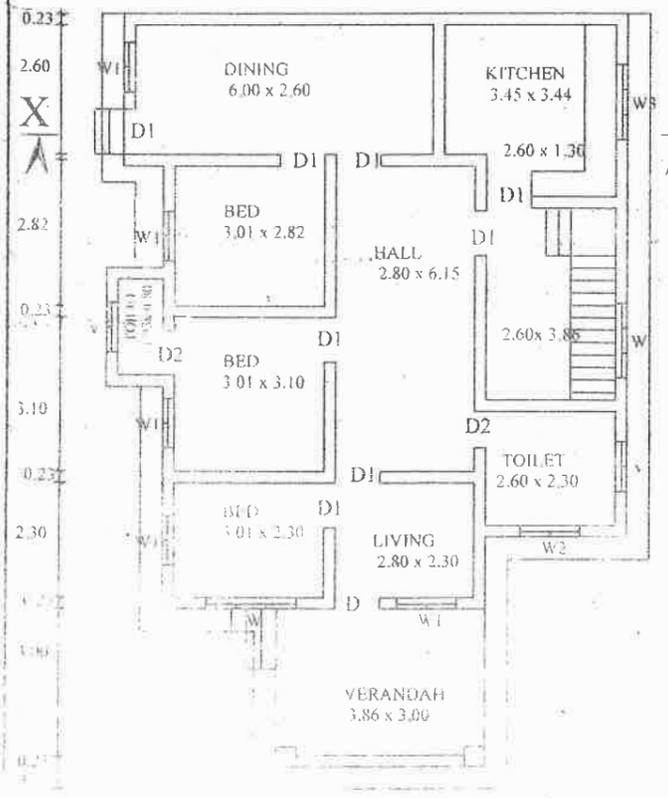


**SOAK PIT**

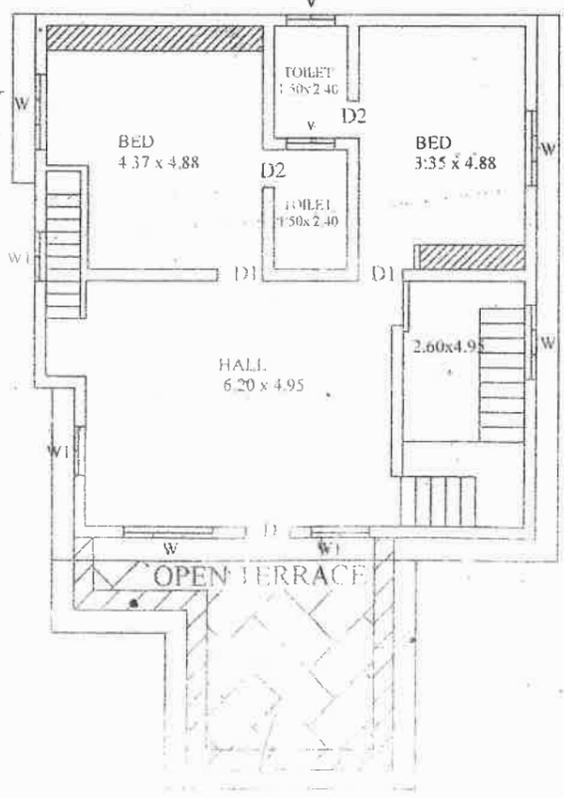


**SITE PLAN**

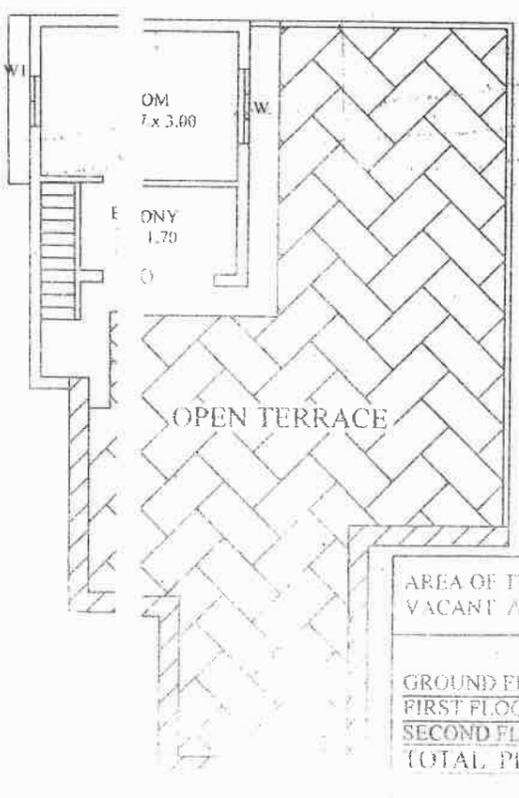
SCALE - 1:400  
 ALL DIMENSIONS ARE IN M.S.  
 OTHER DETAILS NOT TO SCALE.



**GROUND FLOOR PLAN**



**FIRST FLOOR PLAN**



**OPEN TERRACE**

SCHEDULE OF JOINERIES			
REF	DISCRIPTION	SIZE	NOS
D	DOOR	2.10 X 2.10	2
D1	DOOR	0.90 X 2.10	1
D2	DOOR	0.75 X 2.10	4
W	WINDOW	1.50 X 1.50	6
W1	WINDOW	1.00 X 1.50	8
W2	WINDOW	1.00 X 1.00	1
w3	WINDOW	1.50 X 1.00	1
V	VENTILATOR	0.75 X 0.60	4

AREA OF THE PLOT	5.00 Cents (or) 2.00 Acre.
VACANT AREA	76.24 Sq.M (or) 820.34 Sq.Ft.
PLINTH AREA	
GROUND FLOOR	126.11 Sq.M. (1356.94 Sq.Ft.)
FIRST FLOOR	106.04 Sq.M. (1140.92 Sq.Ft.)
SECOND FLOOR	27.98 Sq.M. (299.06 Sq.Ft.)
TOTAL PLINTH AREA	260.13 Sq.M. (2796.92 Sq.Ft.)
TOTAL CARPET AREA	
GROUND FLOOR	108.38 Sq.M. (1163.55 Sq.Ft.)
FIRST FLOOR	88.45 Sq.M. (951.15 Sq.Ft.)
SECOND FLOOR	19.20 Sq.M. (207.66 Sq.Ft.)
TOTAL CARPET AREA	215.96 Sq.M. (2322.36 Sq.Ft.)

OFFICE USE ONLY

*D.K. Jesey*  
 D.K. Jesey  
 LICENSED BUILDING SURVEYOR  
 APSARA CONSTRUCTIONS  
 PUTHUKKADAI - 629171  
 KANYAKUMARI DISTRICT.  
 565121

12/3/12  
 11/3/2013  
 12/3/12

*G. Anthony Gabriel*  
 Signatures of the Owner

ALL DIMENSIONS ARE IN M.S.

Basic information

Name of the Project:- *M/s Nanjil Sea Foods.*  
*(Fish Processing unit & Cold Storage with Ice plant)*

Location or site alternatives under consideration:- *Doc No. 22/160B of Panikulam village.*  
*Thengapattinam Post., Vilavarcode Taluk,*  
*Kanyakumari District.*  
*478/4C PE, Panikulam Village.*  
*Thengapattinam Post.*

Size of the project (in terms of total area) :- : *566.58 Sq*

CRZ classification of the area :- : *CRZ - II*

Expected cost of the project:- : *240 Lakhs.*

Contact Information:- : *Anthony Karselin*  
*Managing Director,*  
*22/120B, Panikulam village.*  
*Thengapattinam Post.*



**(II) Activity**

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, and the like)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		<i>No change in land use</i>
1.2	Details of CRZ classification as per the approved Coastal Zone Management Plan?		<i>CRZ - II</i>
1.3	Whether located in CRZ-I area?	<i>No</i>	
1.4	The distance from the CRZ-I areas.	<i>No</i>	
1.5	Whether located within the hazard zone as mapped by Ministry of Environment and Forests/National Disaster Management Authority?	<i>No</i>	
1.6	Whether the area is prone to cyclone, tsunami, tidal surge, subduction, earthquake etc.?	<i>Yes</i>	<i>Tidal Surge</i>
1.7	Whether the area is prone for saltwater ingress?	<i>No</i>	
1.8	Clearance of existing land, vegetation and buildings?		<i>Does not arise.</i>
1.9	Creation of new land uses?	<i>Yes</i>	
1.10	Pre-construction investigations e.g. bore hole, soil testing?	<i>Yes</i>	
1.11	Construction works?	<i>Yes</i>	<i>Completed buildings</i>

7.7	From any other sources		
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7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	
7.3	By deposition of pollutants emitted to air into the land or into water	No	
7.4	From any other sources	No	
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	
8.2	From any other causes	No	
8.3	Could the project be affected by natural disasters causing environmental damage (e.g., floods, earthquakes, landslides, cloudburst etc)?	No	

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:  Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)	No	

4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)	No	
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	No	
4.4	Other industrial process wastes	No	
4.5	Surplus product	No	
4.6	Sewage sludge or other sludge from effluent treatment	No	
4.7	Construction or demolition wastes	No	
4.8	Redundant machinery or equipment	No	
4.9	Contaminated soils or other materials	No	
4.10	Agricultural wastes	No	
4.11	Other solid wastes	No	

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	No	
5.2	Emissions from production processes	No	
5.3	Emissions from materials handling including storage or transport	No	
5.4	Emissions from construction activities including plant and equipment	No	
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	No	
5.6	Emissions from incineration of waste	No	
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	
5.8	Emissions from any other sources	No	

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	No	
6.2	From industrial or similar processes	No	
6.3	From construction or demolition	No	
6.4	From blasting or piling	No	
6.5	From construction or operational traffic	No	
6.6	From lighting or cooling systems	No	

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S. No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	No	
2.2	Water (expected source & competing users) unit: KLD	No	
2.3	Minerals (MT)	No	
2.4	Construction material – stone, aggregates, sand/soil (expected source – MT)	No	
2.5	Forests and timber (source – MT)	No	
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		Electricity, Fuel -
2.7	Any other natural resources (use appropriate standard units)	No	

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	No	
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	
3.3	Affect the welfare of people e.g. by changing living conditions?	No	
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,	No	
3.5	Any other causes, that would affect local communities, fisherfolk, their livelihood, dwelling units of traditional local communities etc	No	

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data



**TAMILNADU POLLUTION CONTROL BOARD**

From

Er.S.Arumugam, M.Tech

{ Convener,  
District Coastal Zone Management Authority }

Kanyakumari District.

District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
318/46A, Water Tank Road,  
Nagercoil - 629 001.

To

All the Members of DCZMA,  
Kanyakumari District

Letter No. F-NGL – CRZ - 09 (245) / 17. Date : 09.05 .17.

Sir,

Sub : DCZMA, Kanyakumari District – Permission for Environmental Clearance under CRZ Notification for the Construction of Nanjil Sea Foods Fish Processing Unit and Cold Storage with Ice Plant Building in existing Building Door No. 22//160B of Painklam Village Panchayat at Mullotrurai, Thengapattinam Post in R.S. No. 478/4C Remarks called for – regarding.

Ref : Application received from Thiru.G. Antony Kenselin, S/o. Mr. Gaberial, No.22/160B, Araiyaar Thoppu, Mullurthurai, Thengapattinam Post, Kanyakumari District .

The following set of applications in Schedule-I received in this office vide reference cited, requesting for environmental clearance under Coastal Regulation Zone Notification, 2011, is enclosed herewith. I request you to furnish specific remarks regarding the below mentioned project with respect to Coastal Regulation Zone Notification, 2011.

Sl. No.	Name of the Project	Location
1.	Construction of Nanjil Sea Foods Fish Processing Unit and Cold Storage with Ice Plant Building in existing Building  By Thiru.G. Antony Kenselin, S/o. Mr. Gaberial, No.22/160B, Araiyaar Thoppu, Mullurthurai, Thengapattinam Post, Kanyakumari District .	R.S. No. 478/4C, Thengapattinam Village, Vilavancode Taluk, Kanyakumari District.

The receipt of this letter may be acknowledged.

Encl.: Application.

*(Signature)*  
Convener,

{ District Coastal Zone Management Authority,  
Kanyakumari District. }

District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Nagercoil.

2/2/2  
9/15

தமிழ்நாடு மின்உற்பத்தி மற்றும் பகிர்தான கழகம்

அனுப்புனர்

பெறுநர்

உதவி பொறியாளர்  
பகிர்தானம்  
புதுக்கடை

திரு. ஆன்றனி கென்சிலின்  
அரையன் தோப்பு  
தேங்காய்பட்டணம்

க.எண் உ.பொ/பகிர்தானம்/புதுக்கடை/கோ.தனி/அ.எண் 46/19நாள் 18.11.2019

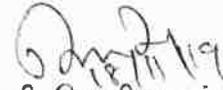
ஐயா

பொருள் : திரு. ஆன்றனி கென்சிலின் அரையன் தோப்பு தேங்காய்பட்டணம்  
மின் இணைப்பு எண். 191-009-416 – கூடுதல் மின்பளு (Addittional  
load) கோரும் விண்ணப்பம் – திருப்புதல் தொடற்பாக.

பார்வை : தங்களின் விண்ணப்பம் நாள்.16.11.19

தாங்களின் கூடுதல் மின்பளு (Addittional load) கோரும் விண்ணப்பம்  
அமைந்திருக்கும் இடம் கடற்கரை சார்ந்த பகுதியில் அமையபெற்றுள்ளதால்  
அதற்குரிய coastal regulatory zone clearance மற்றும் மாசு கட்டுப்பாட்டு வாரிய  
தடையில்லா சான்றுகளுடன் கூடுதல் மின்பளு (Addittional load) கோரும்  
விண்ணப்பம் இணைத்து சமர்ப்பிக்கும்படி கேட்டுக்கொள்ளப்படுகிறது.

இணைப்பு – தாங்களது விண்ணப்பம்

  
உதவி பொறியாளர்  
பகிர்தானம்  
புதுக்கடை



18

பெருநகர சென்னை மாநகராட்சி  
GREATER CHENNAI CORPORATION

பொது சுகாதாரத்துறை

D53097285391183850/2020

DEPARTMENT OF PUBLIC HEALTH

FORM-NO:6,படிவம் எண்:6

(See rule 8-விதி 8ஐப் பார்க்க)

DEATH CERTIFICATE / இறப்பு சான்றிதழ்

(ISSUED UNDER SECTION 12/17 OF REGISTRATION OF BIRTH AND DEATH ACT 1969  
பிறப்பு மற்றும் இறப்பு பதிவு சட்டம் 1969-ன் பிரிவு 12/17-ன் கீழ் வழங்கப்பட்டது)

This is to certify that the following information has been taken from the original record of death of the Greater Chennai Corporation of the State of Tamil Nadu India.

கீழ்க்கண்ட தகவல்கள் தமிழ்நாடு, பெருநகர சென்னை மாநகராட்சி அசல் இறப்பு பதிவேட்டிலிருந்து எடுக்கப்பட்டவை என உற்று  
வழங்கப்படுகிறது.

Zone	09	Division	115
Name	JOHN FERNANDAS		
Sex	Male		
Date of Death	24/05/2020		
Age	60 YEARS		
Place of Death	GOVT. ROYAPETTAH HOSPITAL PETERS ROAD ROYAPETTAH CHENNAI - 600014		
Name of The Mother			
Name of The Father	SUSAI		
Name of The Husband / Wife			
Address of the deceased at the time of death	NO.29/641,AYODHIYA NAGAR,CHENNAI, , , TAMIL NADU -600005		

Permanent Address Of The Deceased TAMIL NADU

Registration Number	D-2020:33-16440-000916
Date of Registration	04/06/2020
Remarks (If Any)	HDR.NO.104/539
Date of Issue	23/06/2020



Signature Not Verified

Digitally Signed by SURESH BURAYALULL  
Date: 23-Jun-2020 (18:45:51)



Registrar of Births & Deaths,  
Division :115 Zone : 09  
Greater Chennai Corporation

The authenticity of this certificate can be verified at [www.chennaicorporation.gov.in](http://www.chennaicorporation.gov.in).  
The Registration Number is unique to each birth. Ensure Registration of every Birth and Death

*W.P.(MD)No.15819 of 2020*

**BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT**

**DATED: 21.04.2021**

**CORAM:**

**THE HONOURABLE MR.JUSTICE T.S.SIVAGNANAM**

**and**

**THE HONOURABLE MRS.JUSTICE S.ANANTHI**

**W.P.(MD)No.15819 of 2020**

**and**

**W.M.P.(MD)Nos.13257 to 13259 of 2020**

G.Antony Kanselin

... Petitioner

Vs.

- 1.The Tamil Nadu Pollution Control Board,  
Rep by its Chairman, Chennai.
- 2.The Assistant Engineer (Distribution),  
TANGIDCO, Pudukadai,  
Kanyakumari District.
- 3.The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Nagercoil, No.318/46A, Water Tank Road,  
Nagercoil, Kanyakumari District-629 001.
- 4.The Member Secretary,  
Tamil Nadu Coastal Zone Management  
Authority and Director,



*W.P.(MD)No.15819 of 2020*

Department of Environment and Forests,  
I Floor, Panagal Building,  
Saidapet, Chennai-600 015,  
Tamil Nadu.

... Respondents

*[R4 is suo motu impleaded vide Court order dated 10.11.2020]*

**PRAYER:** Writ Petition filed under Article 226 of the Constitution of India for issuance of Writ of Certiorarified Mandamus, to call for the records on the file of the first respondent pertaining to its proceedings No.T1/TNPCB/LAW/LAIII/NGT/32895/NGL/A/Show Cause Notice/2020 dated 12.10.2020 and the consequential proceedings No.T1/TNPCB/F-32895/NGL/W&A/2020-1 dated 27.10.2020 and to quash the same and consequently direct the first respondent to consider the application for permission dated 20.02.2020 and 14.09.2020 submitted by the petitioner within a stipulated time that may be fixed by this Court.

For Petitioner : Mr.S.C.Herold Singh  
For Respondents 1 &3 : Mr.Bageeratham  
Standing Counsel  
For Respondent No.2 : Mrs.S.Srimathy  
Special Government Pleader  
For Respondent No.4 : Mrs.L.Victoria Gowri,  
Assistant Solicitor General of India



*W.P.(MD)No.15819 of 2020*

**ORDER**

\*\*\*\*\*

[Order of the Court was made by **T.S.SIVAGNANAM, J.**]

With the consent on either side, the Writ Petition itself is taken up for final disposal.

2.Heard Mr.S.C.Herold Singh, learned Counsel appearing for the petitioner, Mr.Bageeratham, learned Standing Counsel appearing for the first and third respondents, Mrs.S.Srimathy, learned Special Government Pleader appearing for the second respondent and Mrs.L.Victoria Gowri, learned Assistant Solicitor General of India appearing for the fourth respondent.

3.The impugned order is a consequential order pursuant to the order passed by the National Green Tribunal dated 18.08.2020, in O.A.No.278 of 2017, in which the writ petitioner is also a party. Therefore, unless and until the order passed by the National Green Tribunal is challenged before the appropriate forum, the challenge to the consequential order passed by the Tamil Nadu Pollution Control Board cannot be entertained.



*W.P.(MD)No.15819 of 2020*

4. Therefore, the Writ Petition is closed, giving liberty to the petitioner to approach the appropriate forum. However, there shall be no order as to costs. Consequently, connected miscellaneous petitions are closed.

**[T.S.S., J.] & [S.A.I., J.]**

**21.04.2021**

Index : Yes / No

Internet: Yes / No

MR

***Note:*** *In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the advocate/litigant concerned.*

WEB COPY

To

1.The Chairman,

Tamil Nadu Pollution Control Board,  
Chennai.

2.The Assistant Engineer (Distribution),

TANGIDCO, Pudukadai,  
Kanyakumari District.

3.The District Environmental Engineer,

Tamil Nadu Pollution Control Board,  
Nagercoil, No.318/46A, Water Tank Road,  
Nagercoil, Kanyakumari District-629 001.

4.The Member Secretary,

Tamil Nadu Coastal Zone Management  
Authority and Director,  
Department of Environment and Forests,  
I Floor, Panagal Building,  
Saidapet, Chennai-600 015,  
Tamil Nadu.



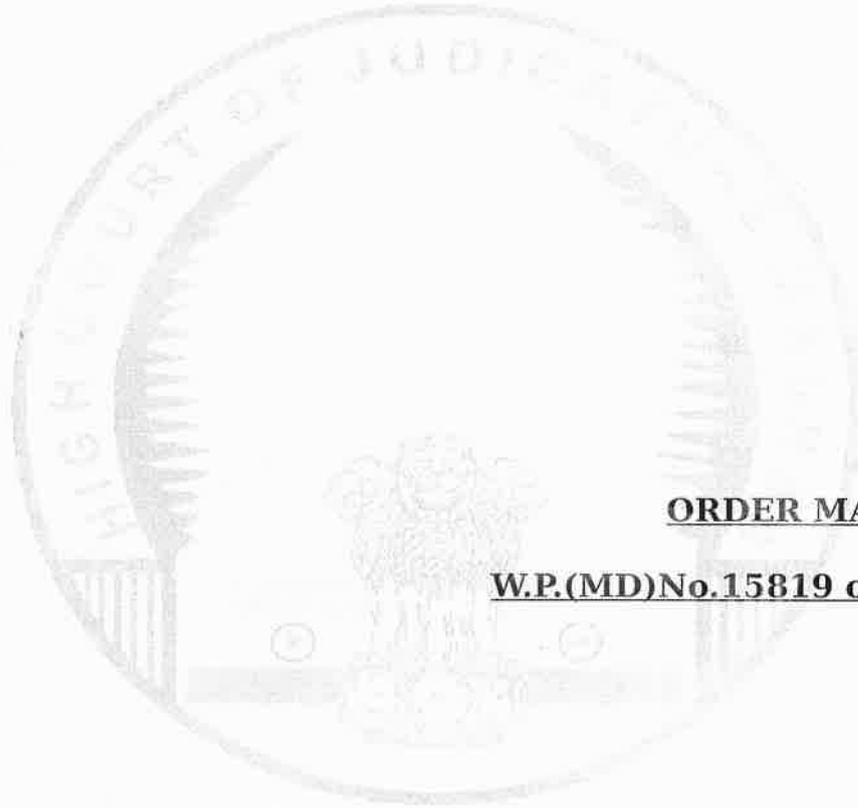
*W.P.(MD)No.15819 of 2020*

**T.S.SIVAGNANAM., J.**

**and**

**S.ANANTHI., J.**

MR



**ORDER MADE IN**

**W.P.(MD)No.15819 of 2020**

WEB COPY

**21.04.2021**

From  
 Thiru. M.Arvind I.A.S.,  
 The District Collector,  
 Kanniyakumari District/  
 Chairman,DCZMA,  
 Kanyakumari District  
 @ Nagercoil.

To  
 The Assistant Director,  
 Village Panchayat,  
 Nagercoil,  
 Kanniyakumari district

**Letter No. F. CRZ -245/2021/ Date: 29.12.2021**

Sir,

Sub : DCZMA – Kanyakumari District – Compliance of Hon'ble NGT (SZ) order dated 09/09/2021 in O.A. No. 278 of 2017 filed against M/s. Nanjil Sea Foods (Fish Processing Unit & Cold Storage with ice Plant) at S.F.No. 478/4C, Painkulam Village, Vilavancode Taluk, Kanyakumari District – Compliance of Hon'ble NGT (SZ) order dated 09/09/2021 in O.A. No. 278 of 2017 - Regarding

Ref : 1. Hon'ble NGT (SZ) order dated 09/09/2021 in O.A. No. 278 of 2017  
 2. Item No. 6 of Minutes of the 90<sup>th</sup> DCZMA Meeting held on 02/12/2021

The Hon'ble NGT (SZ) order dated 09/09/2021 in O.A. No. 278 of 2017 has ordered for demolition of construction of M/s. Nanjil Sea Foods, S.F. No. 478/4C, Painkulam Village, Vilavancode Taluk, Kanyakumari District for the violation of CRZ Notification.

This subject was placed in 90<sup>th</sup> District Coastal Zone Management Authority Meeting held on 02/12/2021. The Committee vide Item No. 6 of the minutes of the 90<sup>th</sup> DCZMA Meeting decided to direct the Assistant Director (Village Panchayat) to take necessary action for demolishing the building, considering the fact that sea food processing is a prohibited activity under CRZ Rules, and report the action taken within 8 weeks to District Coastal Zone Management Authority.

Accordingly, it is instructed to take necessary action for demolishing the said building, considering the fact that sea food processing is a prohibited activity under CRZ Rules, and report the action taken details within 8 weeks time to ensure the compliance of Hon'ble NGT directions.

Encl: Copy of the minutes.

(Sd/ 29.12.21)

District Collector,  
 Kanyakumari District.  
 (Chairman, DCZMA, Kanyakumari District)

//Forwarded By Order//

District Environmental Engineer,  
 Tamilnadu Pollution Control Board.

அனுப்புநர்

திருமதி. என். விஜயராணி  
தலைவர்  
பைங்குளம் ஊராட்சி  
பைங்குளம் - அஞ்சல்  
629 172

பெறுநர்

திரு. ஆன்றனி கென்சிலின்  
த.பெ. கபரியேல்  
அன்பியம் 7 நாஞ்சல் காட்டேஜ்  
முள்ளூர்துறை  
தேங்காய்பட்டணம் - அஞ்சல்

பொருள்: கன்னியாகுமரி மாவட்டம்- முஞ்சிறை ஊராட்சி ஒன்றியம்- பைங்குளம் ஊராட்சி - தேங்காய்பட்டணம் கிராம புல எண்.478/4C-ல் அமைந்துள்ள நாஞ்சில் கடல் உணவுகள் (Nanchil Sea Food) - ஒழுங்கு முறை மண்டலத்தின் விதிமுறைகளுக்கு முரணாக கட்டப்பட்டது - அகற்றுமாறு கேட்டல் தொடர்பாக

பார்வை: 1. மாவட்ட ஆட்சித்தலைவர் நாகர்கோவில் அவர்களின் ந.க.எண். F(RZ-245/2021 நாள். 29.12.2021  
2. வட்டார வளர்ச்சி அலுவலர் (கி.ஊ) முன்சிறை கடித எண்.அ9/2593/2020 நாள்.26.02.2022

ஐயா

பைங்குளம் ஊராட்சியில் தேங்காய்பட்டணம் கிராம புல எண்.478/4C-ல் அமைந்துள்ள நாஞ்சில் கடல் உணவுகள் (Nanchil Sea Food) நிறுவனத்தின் கட்டிடம் கடலோர ஒழுங்குமுறை மண்டலத்தின் விதி முறைகளுக்கு முரணாக கட்டப்பட்டது என்பதால் அதனை அகற்றிட கடலோர ஒழுங்குமுறை மண்டலத்தின் பார்வை 1-ல் கண்ட 90-வது கூட்டத்தில் தீர்மானிக்கப்பட்டுள்ளது

எனவே பைங்குளம் ஊராட்சி மூலம் வழங்கப்பட்ட கட்டிட எண். 22/160B (வரி விதிப்பு எண். 7635) (வரைப்பட அனுமதி ஆணை எண். 239/2011-2012 -ன் படி அனுமதி வழங்கப்பட்ட கட்டிடம் ஆனது மாவட்ட ஆட்சித் தலைவரின் மாவட்ட கடலோர ஒழுங்கு முறை மண்டலத்தின் விதி முறைகளுக்கு முரணாக கட்டப்பட்டுள்ளதால் நாஞ்சில் கடல் உணவுகள் (Nanchil Sea Food) கட்டிடத்தை உடனடியாக இடித்து அகற்றுமாறு கேட்டுக்கொள்ளப்படுகிறது

நகல். 1. உதவி இயக்குநர் அவர்கள்  
ஊரக வளர்ச்சி முகமை  
நாகர்கோவில் அவர்களுக்கு சமர்ப்பிக்கப்படுகிறது  
2. வட்டார வளர்ச்சி அலுவலர் (கி.ஊ)  
முன்சிறை ஊராட்சி ஒன்றியம்

  
PRESIDENT  
PAINKULAM PANCHAYATH

கிளம்பு: மாவட்ட ஆட்சித் தலைவர் அலுவலகம்  
04/3/2022

	<p>உள்ளது. மேலும் CRZ 1B மற்றும் Boat Building Centre பகுதியில் மேற்படி நிறுவனம் அமைக்க வழிவகை இல்லை.</p> <p>Further, it is submitted that as per Section 3 (iii) of CRZ Notification 2011, 'Setting up and expansion of fish processing units including warehousing except hatchery and natural fish drying in permitted areas' is a prohibited activity within Coastal Regulation Zone.</p>
DCZMA Remarks	<p>The referred salted dry fish unit involves soaking of shark fish in salt solution (in tanks), removal of head and unwanted parts of the fish, washing with water etc. as well as involves producing shark oil by boiling the parts of the shark fish using country choolas. Hence, it is a fish processing unit, which is a prohibited activity within Coastal Regulation Zone. Accordingly, Committee decided to reject the application.</p>

<u>Agenda</u> <u>No.90-6</u> <u>(F. 245)</u>	<p>Compliance of Hon'ble NGT (SZ) order dated 09/09/2021 in O.A. No. 278 of 2017 filed against the unit of M/s. Nanjil Sea Foods (Fish Processing Unit and Cold Storage with Ice Plant in the existing building at D.No. 22/160B of Painkulam Village Panchayat at Mullurthurai at R.S.No. 478/4C, Vilavancode Taluk, Kanyakumari District.</p>
Name of the applicant	<p>Thiru.G.Antony Kenselin, S/o. Mr Gaberial, No.22/160B, Araiyyar Thoppu, Mullurthurai, Thengapattinam Post, Kanyakumari District.</p>
Location	<p>R.S.No. 478/4C, Painkulam Village, Vilavancode Taluk, Kanyakumari District.</p>
Description	<p>Earlier, a complaint petition was received from Thiru. John Fernandes, S/o. Susai, Inayam Village &amp; Post, Kanyakumari District on 20.01.2017 against the location of the unit of M/s. Nanjil Sea Foods, No. 24/251, Mullurthurai Village, Vilavancode Taluk, Kanyakumari District in the Coastal Regulation Zone.</p> <p>Subsequently, the same petitioner had filed a Original Application O.A. No. 278 of 2017 before the Hon'ble NGT (SZ), Chennai with the following prayer</p> <p>(a) To issue an interim Injunction restraining the 11<sup>th</sup> respondent (The Proprietor of the unit of M/s. Nanjil sea food, Thiru. G. Antony Kanselin, S/o. Gabriel, No 24/251, Mullurthurai Village, Vilavancode Taluk, Kanyakumari District) from establishing and operating the unit of M/s. Nanjil Sea Food at No. 24/251, Mullurthurai Village, Vilavancode Taluk, Kanyakumari District and any such orders as the</p>

- (b) To grant Permanent Injunction restraining the 11<sup>th</sup> respondent operating the unit of M/s. Nanjil sea foods, located at No. Mullurthurai Village, Vilavancode Taluk, Kanyakumari District.
- (c) To direct the respondents (1) to (10) (officials) to initiate action against the 11<sup>th</sup> respondents (Proprietor of the unit of M/s. Nanjil sea foods) for violating the Provisions of the Environmental Protection Act, the Water (Prevention & Control of Pollution) Act, 1974 as amended and the Air (Prevention & Control of Pollution) Act, 1981 as amended and the CRZ Notification 1991 and Tamil Nadu Panchayat Act.

The Hon'ble NGT (SZ) in its order dated 11/12/2019 in O.A. No. 278 of 2017 filed by Thiru S. John Fernandez, Kanyakumari District against the Member Secretary, Tamil Nadu Pollution Control Board, Chennai and 10 others has directed as follows:

*"to appoint a Joint Committee consists of District Collector, Kanyakumari District, Tamil Nadu Coastal Zone Management Authority and the Tamil Nadu Pollution Control Board to inspect the area in question and ascertain as to whether the construction if any is in violation of the CRZ regulations and if any action is required and what action is taken in the regard, if the Unit was functioning earlier without getting any environmental Clearance and other requisite clearance from the authorities"*

Subsequently, the joint committee report was submitted to the Hon'ble NGT with recommendations for the issue of directions of closure and disconnection of power supply to the unit

The TNPC Board vide Board Proc. No. T1 / TNPCB / LAW / LAIII / NGT / 32895 / NGL / A / Show Cause Notice / 2020 dated 12.10.2020 had issued show cause notice for 15 days giving an opportunity to the unit with respect to the levy of Environmental Compensation..

Further, it is submitted that the unit was issued with the directions for closure and disconnection of power supply issued by the Board vide Board Proc. No. T1 / TNPCB / F.32895 / OS / NGL / W&A / 2020-1 dated 27/10/2020 based on the recommendations of the Joint Committee. The TNEB power supply was disconnected on 02.11.2020 and the same was intimated by the Assistant Engineer, Distribution, TANGEDCO, Puthukadai vide Lr. No. AE / D / PKD / F.Dkt / D. No. 615 / 20 dated 09.11.2020.

The Hon'ble NGT (SZ) in O.A. No. 278 of 2017 vide order dated 03.06.2021 has directed as follows.

"5. It is seen from the report that they have assessed the environmental compensation of Rs. 39,41,250/- against the unit by name M/s Nanjil Sea foods, located at D. No. 24/251, Mullurthurai, Araiyanthoppu, Vilavancode taluk, Kanyakumari District and this was challenged before the Hon'ble High Court of Madras at Madurai Bench by one Mr. Antony Kanselin as Writ Petition (MD) No. 15189 of 2020. But it was not mentioned in the report as to whether any stay has been granted by the Hon'ble High Court and what is the present stage of proceedings as well. Further, in the case of construction in CRZ zone without obtaining CRZ clearance, then the Coastal Zone Management Authority is expected to take action against that unit not only by closure but also for demolition of the same as the construction was made without any clearance and it is illegal construction. But no such coercive steps have been taken by the authority so far and they have not filed any further action taken report as well. So the Coastal Zone Management Authority is directed to file a further detailed report regarding the legal action taken by them against the 11th respondent unit, who are conducting the unit without getting necessary clearances under the CRZ Notification, 2011.

7. Registry is directed to communicate this order to the Member Secretary, Tamil Nadu Coastal Zone Management Authority, District Collector, Kanyakumari District and the Chairman, Tamil Nadu Pollution Control Board and also to the Chief Secretary and Secretary for Environment, State of Tamil Nadu for their information and taking further steps in this read as directed by this Tribunal immediately.

8. For consideration of further report, post on 29.06.2021.

Also, the Hon'ble NGT (SZ) in O.A. No. 278 of 2017 vide order dated 29.06.2021 has directed as follows

"The Tamil Nadu Coastal Zone Management Authority (TNCZMA), District Collector, Kanyakumari District and the Tamil Nadu Pollution Control Board are directed to file their respective reports as directed by this Tribunal as per order dated 03.06.2021 on or before 16.07.2021 by e-filing..."

It is also submitted that as per the order dated 03.06.2021 of the Hon'ble NGT (SZ) in O.A. No. 278 of 2017, the Member Secretary, TNSCZMA & Director of Environment, Panagal Building, Saidapet, Chennai vide Letter R.C. No. P1 / 036 / 2019 dated 25.06.2021 has requested the District Collector & Chairman, DCZMA, Kanyakumari District and the District Environmental Engineer, TNPCB, Nagercoil & Convener, DCZMA for Kanyakumari District to take action based on the NGT order and

requested to send a report  
report.

The subject on further action against the unit of M/s Nanjil S. located at D. No. 27/251, Mulluthurai, Araiyanthoppu, Vilavancode Taluk, Kanyakumari District was placed in the 89<sup>th</sup> DCZMA meeting conducted on 20.07.2021. The District Coastal Zone Management Authority has resolved the following.

*"Hon'ble National Green Tribunal ( Southern Zone) vide their order dated 03/06/21 in O.A. No. 278 of 2017 directed that Coastal Zone Management Authority is expected to take action against the unit not only by closure but also for demolition of the same as the construction was made without any clearance and it is illegal construction. Also, the Hon'ble NGT directed the Coastal Zone Management Authority to file a further detailed report regarding the legal action taken by them against the unit.*

*TNEB power supply to the unit was already disconnected on 02/11/2020 and the unit remains closed.*

*The Committee discussed the issue in detail and was observed that the Environment (Protection) Act 1986 empowers the District Level Committee to file case in Court, which attract imprisonment upto five years with penalty. There are no powers conferred by the Act to demolish the construction. Accordingly, Committee decided to file case in court under Environment (Protection) Act 1986 and the same to be reported to the State Coastal Zone Management Authority."*

The above facts were submitted before the Hon'ble NGT and the Hon'ble NGT vide order dated 09/09/21 has subsequently stated as follows.

5 It is seen from the report submitted by the State Coastal Zone Management Authority that they had no power to order for demolition of construction. It may be mentioned here that if there is any violation of CRZ Notification, the authorities were vested with the power to take action for the violation as well and if it is done without permission and if it is an impermissible activity, invoking the power under Section 5 of the Environment (Protection) Act, 1986, they can give necessary direction to the violator, even for demolition of the building and if they did not demolish the same, then they can request the District Administration or other regulators who are responsible for carrying out the demolition work as has been observed by the Hon'ble Apex Court in The Kerala State Coastal Zone Management Authority Vs. The State of Kerala Maradu

	<p>Municipality &amp; Ors (2018) 2 SCC 203.</p> <p>10. The Registry is directed to communicate this order to the Principal Secretary for Environment, Tamil Nadu Pollution Control Board, District Collector, Kanyakumari and also to the Member Secretary, State Coastal Zone Management Authority, Tamil Nadu by e-mail immediately for their information and compliance of the direction.</p> <p>Further, as per the Ministry of Environment and Forests Notification S.O 327(E) dated 10/04/2001 (copy submitted), power delegation has been given to the Chairman, State Pollution Control Board under Section 5 of the Environment (Protection) Act, 1986 by the Central Government to issue directions to any industry or any local or other authority for the violations of the standards and rules relating to bio-medical waste, hazardous chemicals, industrial solid waste and municipal solid waste including plastic waste notified under Environment (Protection) Act, 1986.</p> <p>It is further submitted that as per Rule 9 (i) of Coastal Regulation Zone Notification, 2019 (copy submitted), 'for the purposes of implementation and enforcement of the provisions of this notification and compliance with conditions stipulated thereunder, the powers either original or delegated are available under Environment (Protection) Act, 1986 (29 of 1986) with the Ministry of Environment, Forest and Climate Change, State Government or the Union Territory Administration, National Coastal Zone Management Authority and the State or Union Territory Coastal Zone Management Authority'.</p>
Zonation	: The site is located in CRZ III (No Development Zone) as per CZMP Sheet No. TN 04
Permissibility	: கன்னியாகுமரி மாவட்டம், விளவங்கோடு வட்டம், பைங்குளம் ஊராட்சி மற்றும் கிராமம் சர்வே எண் 478/4C ஆனது இந்திய அரசு மற்றும் பருவநிலை மாற்றம் அமைச்சகத்தால் ஒப்புதல் அளிக்கப்பட்ட CZMP வரைபடம் TN-04ன்படி CRZ III வகைப்பாட்டில் "No Development Zone" (NDZ) பகுதியில் அமைகிறது. CRZ Notification 2011ன்படி ஜஸ் பிளாண்ட் நிறுவனம் கட்ட அனுமதிக்கப்பட்டுள்ளது.
DCZMA Remarks	: The Committee already decided in 89 <sup>th</sup> DCZMA meeting held on 20/07/2021 that there are no powers conferred by the Environment (Protection) Act 1986 to demolish the construction and the said Act empowers the District Level Committee to file case in Court, which attract imprisonment upto 5 years with penalty. <p>But the NGT has insisted that the said building has to be demolished, and necessary provisions under Section 5 of Environment Protection Act.</p>

to take necessary action for demolishing the building, considering the fact that sea food processing is a prohibited activity under CRZ Rules, and report the action taken within 8 weeks to District Coastal Zone Management Authority.

<p><u>Agenda</u> <u>No. 90-7</u></p>	<p>: Discussion on the compliance of Hon'ble NGT (SZ) order dt. 09/06/21 in O.A. No. 183 of 2020 filed by the Hon'ble NGT (SZ) on its own mention - SUO MOTO based on the newspaper report published in Tamil Hindu E-Magazine, Chennai Edition dated 07/09/2020 under the caption, "Setting up on ecological park by destroying mangroves forests with destruction of Environment? - Environment - regarding.</p>
<p>Location</p>	<p>: S. F.No.807, Thamarakulam South Village, Agastheeswaram Taluk, Kanyakumari District.</p>
<p>Description</p>	<p>: Environmental Clearance under CRZ Notification 2011 has been accorded vide Proc.No. P1/1941/2019 dt. 31/10/2019 from the TNSZCMA, Chennai for the Establishment of Eco-Conservation Park in the existing estuarine fish farm at R.S. No.807, Thamarakulam South Village, Agastheeswaram Taluk, Kanyakumari District vide Proc. No. P1/1741/2019 dated 31/10/2019 subject to the conditions as stated therein.</p> <p>Meanwhile, the Hon'ble NGT (SZ) has filed an application on its own motion SUO-MOTU registered O.A.No. 183 of 2020 based on the newspaper report published in Tamil Hindu E-Magazine, Chennai Edition dated 07/09/2020 under the caption, "Setting up on ecological park by destroying mangrove forests with destruction of Environment ?- Environment activist torment.</p> <p>Subsequently, in order to ascertain the genuineness of the allegations made and also present state of affairs this Tribunal had appointed a Joint Committee comprising of 1) a Senior Officer from Ministry of Environment, Forest and Climate Change, (MoEF &amp; CC), Regional Office, Chennai, 2) a Senior Scientist from National Institute of Ocean Technology (NIOT), Chennai 3) the District Collector, Kanyakumari District, or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate deputed by the District Collector 4) The District Forest officer, Kanyakumari District and 5) a Senior Officer from</p>

Registered with A/D

33

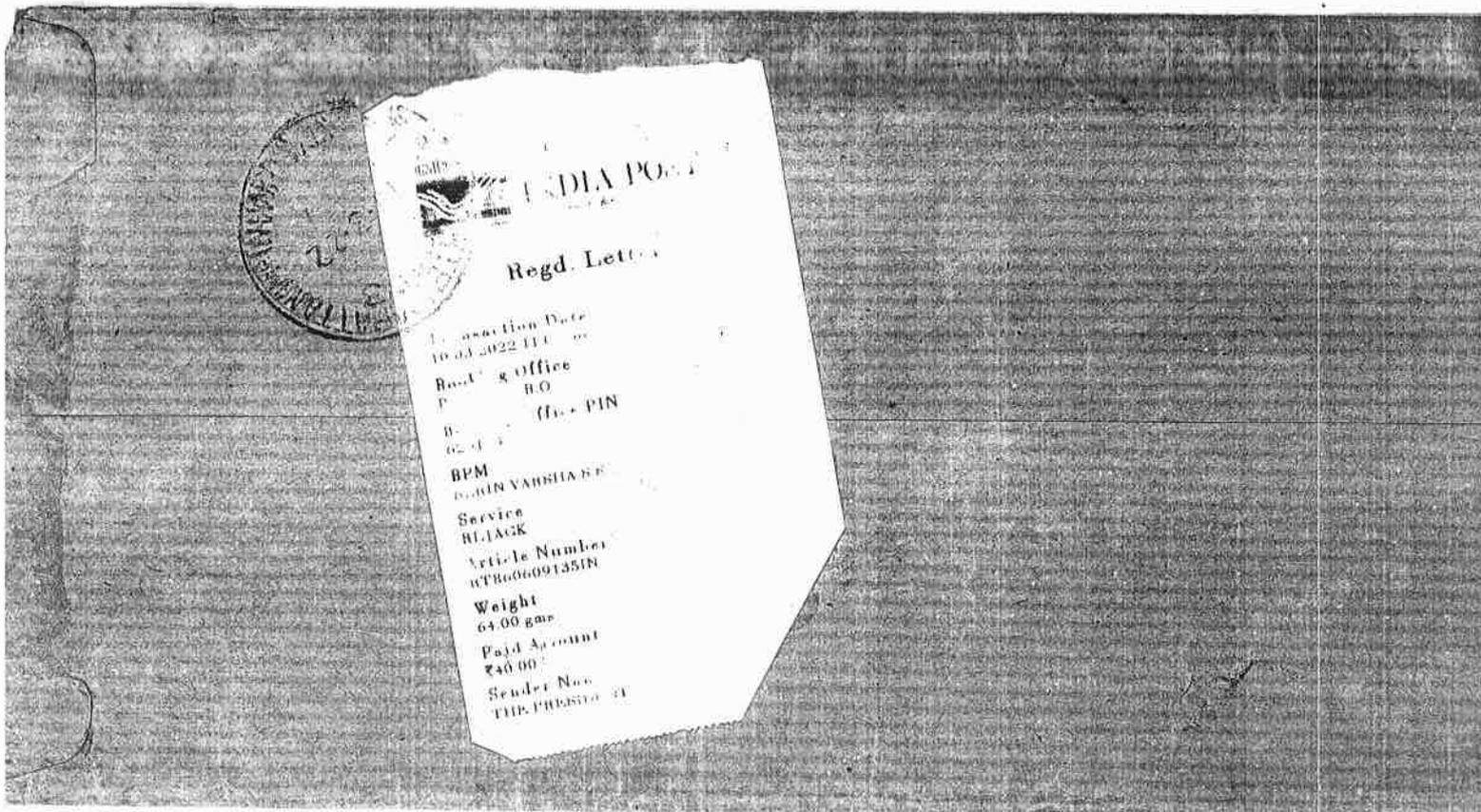


செய்யுறா

சுரைலா  
சாயலம்மம் ஹெல்ஸ்  
சாயலம்மம் (ப.ச)  
Pin: 629173

செய்யுறா

சுரைலா சென்னை  
S/o. சாயலம்மம்  
சாயலம்மம் - 7  
சுரைலா சென்னை  
Pin: 629173



INDIA POST  
Regd. Letter  
Transaction Date  
10.03.2022 11:00 AM  
Post Office  
H.O.  
H. PIN  
BPM  
SUDIN VAISHAN  
Service  
REJACK  
Article Number  
RT860609135IN  
Weight  
64.00 gms  
Paid Amount  
₹40.00  
Sender Name  
THE FRIENDS OF

ACCOUNT SUMMARY

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[Home](#)

CUSTOMER NAME: ANTHONY HENSILIN

ACCOUNT NUMBER: 07191009416

REGION		PHASE		SLAB RATE	
07-Tirunelveli	3	7.63 KW			
CIRCLE	474-Kanyakumari	LOAD			
SECTION	191-PUTHUKADAI	TARIFF	LM51		
DISTRIBUTION	009-THENGAPATTANAM	METER NUMBER	16457473		
SERVICE NUMBER	416	ACCD* AS ON Date/ SD Available for Refund or Adj.(Rs.)	19069 / NIL	From Unit	To Unit
ADDRESS	3 THENGAPATTANAM	MCDD AS ON Date/ Refund or Adj.(Rs.)	700 / 0	1	100
SERVICE STATUS	LIVE	SERVICE CATEGORY	OTHERS	Min. Chrg:	0
				BPSC*:	0
				E. Tax:	5 % (CC + DPF + WD+RDFC)
				Rate (Rs.)	8.05
				Max. Unit	100
				140/KW	9999999

DUES TO BE PAID TO THE

[CLICK HERE TO PAY ADVANCE](#)

Bill of the amount due to be paid to the meter details for the current 24 months (Domestic only)

Note: Click this link in the below table to view local bill amount to be paid to the meter details for the current 24 months (Domestic only)

Assessment Date	Assessment Entry Date	KWH Reading	KVAH Reading	EXPORT KWH reading	EXPORT KVAH reading	Consumed Unit	CC Charges (Rs.)	ETAX (Rs.)	WD (Rs.)	EDC (Rs.)	DPF (Rs.)	FC (Rs.)	Total (Rs.)	Assessed/Advance Amount (Rs.)	Adjustment Amount (Rs.)	Total Bill Amount (Rs.)	Due Date For payment	Amount Paid	Receipt No	Payment Date	Assessment Status
10/09/2020	10/09/2020	25550	26050	0	0	680	5474	301.7	0	0	0	1120	1421.7	6896	0	6896	30/09/2020	7045	PGNSBI9866368	01/10/2020	NORMAL
08/07/2020	09/07/2020	24870	25360	0	0	70	350	45.5	0	0	0	1120	1165.5	1516	0	1516	28/07/2020	36831	PGNINB26588043	20/08/2020	NORMAL
10/05/2020	12/05/2020	24800	25290	0	0	350	2817.5	189.9	0	0	0	1120	1309.9	4127	0	4127	15/06/2020	36831	PGNINB26588043	20/08/2020	NORMAL
11/03/2020	11/03/2020	24450	24940	0	0	3430	27611.5	1410.9	0	0	0	970.67	2381.57	29993	0	29993	15/06/2020	36831	PGNINB26588043	20/08/2020	NORMAL
10/11/2019	14/11/2019	21020	21490	0	0	3410	27450.5	1407.1	0	0	0	690.67	2097.77	29548	416	29132	30/11/2019	0	TO DCRC SLIP		NORMAL
07/09/2019	07/09/2019	17610	18050	0	0	2330	18756.5	972.8	0	0	0	1120	2092.8	20849	0	20849	27/09/2019	0	TO DCRC SLIP		NORMAL
12/07/2019	12/07/2019	15280	15720	0	0	3200	25760	1337	0	0	0	1120	2457	28217	0	28217	01/08/2019	28479	TKI191A1A2D714	07/08/2019	NORMAL
08/05/2019	08/05/2019	12080	12500	0	0	2410	19400.5	994.5	0	0	0	560	1554.5	20955	0	20955	28/05/2019	21745	TKI191A1A1S3202	31/05/2019	NORMAL
11/03/2019	15/03/2019	9670	10070	0	0	3140	25277	1333.8	0	0	0	2240	3573.8	22350	0	22350	01/04/2019	0	TO DCRC SLIP		NORMAL
07/01/2019	07/01/2019	6530	6840	0	0	630	0	0	0	0	0	0	0	6501	0	6501	28/01/2019	6610	PGNINB20463049	30/01/2019	DOOR LOCK
07/11/2018	08/11/2018	6530	6640	0	0	630	5071.5	309.6	0	0	0	1120	1429.6	6501	0	6501	27/11/2018	6607	PGNINB19946097	11/12/2018	NORMAL
12/09/2018	15/09/2018	5900	5980	0	0	1370	11028.5	607.4	0	0	0	1120	1727.4	42756	0	42756	03/10/2018	12756	PGNINB19189024	03/10/2018	NORMAL
08/03/2018	09/03/2018	4530	4590	0	0	660	5313	279.7	0	0	0	1120	1399.7	6713	0	6713	28/03/2018	8530	TKI191AR3S4051	30/01/2018	NORMAL
06/01/2018	06/01/2018	3870	3932	0	0	860	6923	367.2	0	0	0	1120	1487.2	8410	0	8410	27/01/2018	13233	TKI191AR3S2512	20/12/2017	NORMAL
08/11/2017	11/11/2017	3010	3056	0	0	2110	16985.5	863.2	0	0	0	2240	3103.2	12991	0	12991	28/11/2017	7211	TKI191AR4S240	05/10/2017	DOOR LOCK
10/09/2017	13/09/2017	900	910	0	0	710	5715.5	313.8	0	0	0	0	0	7098	0	7098	03/10/2017	7209	TKI191AR4S455	02/08/2017	NORMAL
10/07/2017	16/07/2017	900	910	0	0	710	5715.5	313.8	0	0	0	0	0	7098	0	7098	31/07/2017	7209	TKI191AR4S455	02/08/2017	NORMAL
10/05/2017	14/05/2017	190	290	0	0	100	500	74	0	0	0	0	0	1642	0	1642	30/05/2017	1642	PGNINB14235608	27/05/2017	NORMAL
10/03/2017	15/03/2017	90	108	0	0	80	400	39.3	0	0	0	0	0	1418	0	1418	30/03/2017	1488	PGNINB1370368	31/03/2017	NORMAL
15/01/2017	20/01/2017	10	12	0	0	310	2495.5	131	0	0	0	843.58	1074.58	3570	0	3570	04/02/2017	3656	TKI191AR3S413	06/02/2017	NORMAL
11/03/2015	16/04/2015	11310	11260	0	0	50	250	12.5	0	0	0	0	0	779	0	779	30/03/2015	5428	TKI191AR5S1966	24/11/2016	NORMAL
13/07/2014	31/07/2014	11260	11260	0	0	500	3500	175	0	0	0	960	1135	4635	0	4635	01/08/2014	0	TO DCRC SLIP		DOOR LOCK
08/05/2014	09/05/2014	11260	11260	0	0	500	3500	175	0	0	0	960	1135	4635	0	4635	27/05/2014	4635	TKI191AR4S1442	13/05/2014	NORMAL
08/03/2014	13/03/2014	10760	10760	0	0	390	2730	136.5	0	0	0	960	1096.5	3827	0	3827	27/03/2014	3915	TKI191AR4S4549	29/03/2014	NORMAL

Meter Change Details

MeterNo	MeterMake	MeterType	MF	New Initial Rdg	Old Final Rdg	New Initial KVAH	Old Final KVAH	New Meter Install Date	Old Meter Removed Date	Reason
30530	INDO TECH	High Quality Meters	1	0	11331			16-05-2011	16-05-2011	Normal
16457473	L&T	Static Electronic Meter With MD recording Facility	1	0	11610			23-12-2016	23-12-2016	Normal

Transmission/Removal of Cables

DATE	READING(KW)	READING(KVAH)	STATUS	REASON
16-12-2009	5131		DISCONNECTED	NONPAYMENT OF CC
17-12-2009	5131	0	RECONNECTED	NONPAYMENT OF CC
13-08-2014			DISCONNECTED	NON-PAYMENT
11-02-2015	11260	0	RECONNECTED	RC
27-04-2015			DISCONNECTED	NON-PAYMENT
24-11-2016	11310	0	RECONNECTED	RC
31-03-2018			DISCONNECTED	NON-PAYMENT
17-07-2018	4530	4590	RECONNECTED	RC
05-04-2019			DISCONNECTED	NON-PAYMENT
09-04-2019	9670	10070	RECONNECTED	RC
04-10-2019			DISCONNECTED	NON-PAYMENT
05-10-2019	17610	18050	RECONNECTED	RC
05-12-2019			DISCONNECTED	NON-PAYMENT
20-01-2020	21020	21490	RECONNECTED	RC

Miscellaneous Collection Details

Slip No / Cheque No	Slip Date / Cheque Date	Cheque Dishonour Date	Account Description	Amount	Due Date	Collection Date	Receipt No	Instal Amt / Cheque Amt/ Pending Amt	Total Installments	Installation Status
1912009520	31-07-2009		48100-Cc Deposit	3940	02-09-2009	23-09-2009	TIK191A1S478	3940	1	1
191201029344	30-01-2010		23100a-Cc Arrears	189	03-03-2010	13-04-2010	TIK191A1S98	189	1	1
1910111187	24-03-2011		61907-Testing Fees	75	07-04-2011	24-03-2011	TIK191A1S352			
1910111187	24-03-2011		61909-S.C Charges(61909b)	500	07-04-2011	24-03-2011	TIK191A1S356			
1910111187	24-03-2011		55101-Development Charges	1600	07-04-2011	24-03-2011	TIK191A1S352			
1910111187	24-03-2011		48100-Cc Deposit	4800	07-04-2011	24-03-2011	TIK191A1S352			
1910111187	24-03-2011		47604-Meter Caution Deposit	2500	07-04-2011	24-03-2011	TIK191A1S352			
1912015220	11-02-2015		23100a-Cc Arrears	4362	12-02-2015	11-02-2015	TIK191AR4S1000	4812	1	0
1912015220	11-02-2015		62250-Bpsc	450	12-02-2015	11-02-2015	TIK191AR4S1000	4812	1	0
19120162948	24-11-2016		62250-Bpsc	241	25-11-2016	24-11-2016	TIK191AR5S1966	4357	1	0
19120162948	24-11-2016		61907-Testing Fees	75	25-11-2016	24-11-2016	TIK191AR5S1966	4357	1	0
19120162948	24-11-2016		23100a-Cc Arrears	4041	25-11-2016	24-11-2016	TIK191AR5S1966	4357	1	0
19120183145	17-07-2018		23100-Cc Charges	6713	18-07-2018	17-07-2018	TIK191AR4S2440	9552	1	0
19120183145	17-07-2018		62250-Bpsc	413	18-07-2018	17-07-2018	TIK191AR4S2440	9552	1	0
19120183145	17-07-2018		23100a-Cc Arrears	2428	18-07-2018	17-07-2018	TIK191AR4S2440	9552	1	0
19120191040	09-04-2019		23100a-Cc Arrears	542	10-04-2019	09-04-2019	TIK191A2S1453	23054	1	0
19120191040	09-04-2019		23100-Cc Charges	22350	10-04-2019	09-04-2019	TIK191A2S1453	23054	1	0
19120191040	09-04-2019		62250-Bpsc	162	10-04-2019	09-04-2019	TIK191A2S1453	23054	1	0
19120192121	03-05-2019		48100-Cc Deposit	580	30-06-2019	31-05-2019	TIK191A1S3202	580	1	1
19120196161	05-10-2019		23100-Cc Charges	20849	06-10-2019	05-10-2019	TIK191A1D1173	21525	1	0
19120196162	05-10-2019		47605-Advance Cc Charge	415	04-11-2019	05-10-2019	TIK191A1D1173	21525	1	0
19120196161	05-10-2019		23100a-Cc Arrears	523	06-10-2019	05-10-2019	TIK191A1D1173	21525	1	0

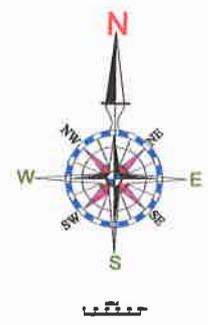
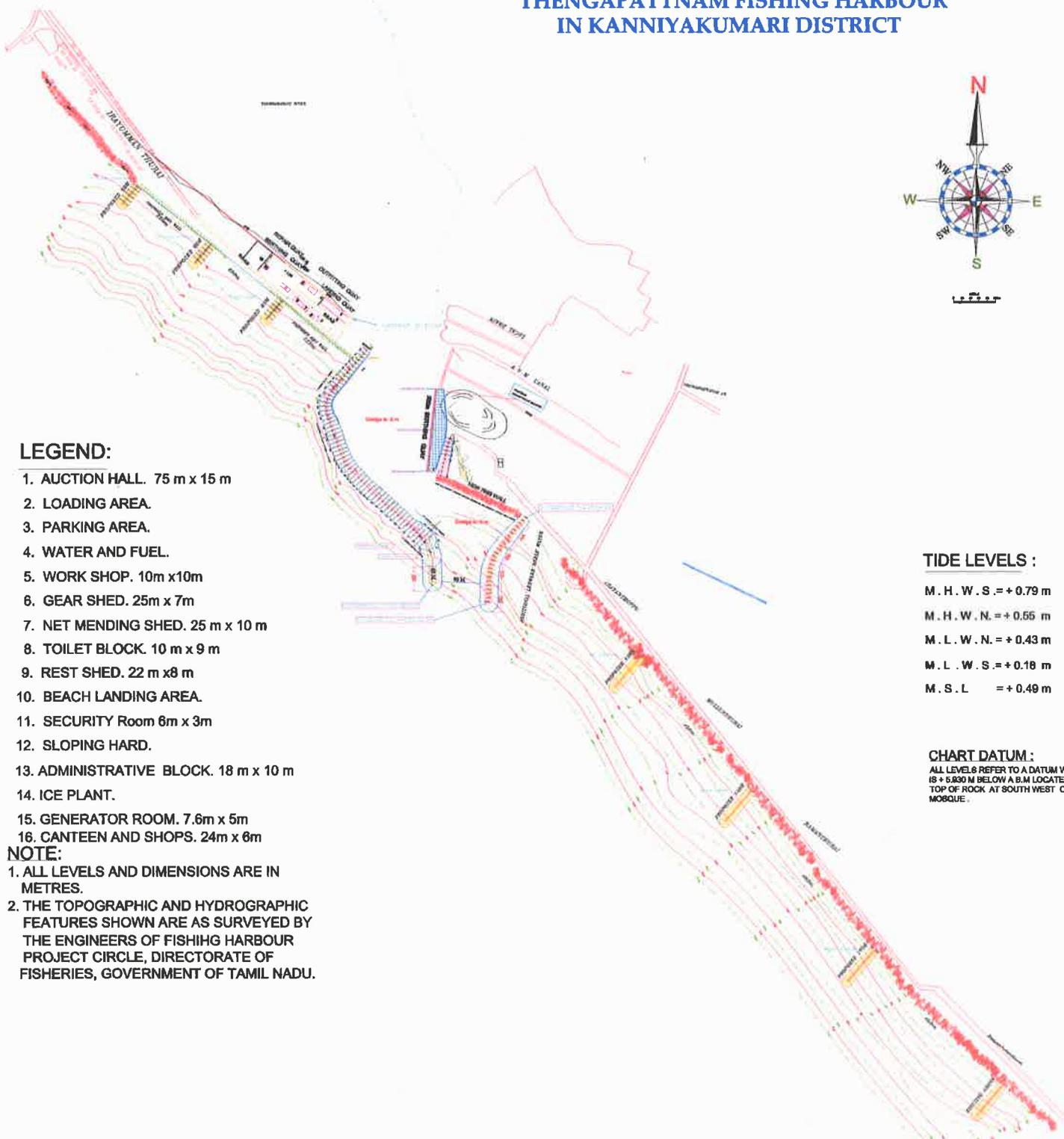
Account No	05-10-2019	06-10-2019	05-10-2019	TIK1911A1D1173	21525	1	0
3120196161	62250-Bpssc	153	05-10-2019	TIK1911A1D1173	21525	1	0
19120196376	61902-R.C Charges	90	23-10-2019	TIK1911A1S1985	90	1	0
1912020204	23100-Cc Charges	29132	20-01-2020	TIK1911A1D2051	31181	1	0
1912020204	62250-Bpssc	723	20-01-2020	TIK1911A1D2051	31181	1	0
1912020204	23100a-Cc Arrears	1326	20-01-2020	TIK1911A1D2051	31181	1	0

Additional Current Consumption Deposit  
 Current Consumption Charges  
 Welding Charges  
 Disincentive for Power factor  
 Fixed Charges to the extent of Recorded demand  
 Belated Payment Surcharge  
 Previous Month Consumption  
 Excess Demand Charges  
 Fixed costs

[VIEW ANOTHER](#)

\* "The Consumers may opt for payment of Electricity Charge in advance. Interest at the rate of 3.25% p.a for the financial year 2020-21 is credited to such amount, held for full month(move than 30days) as advance. The amount paid as advance towards Electricity charges(Current Consumption Charges) can be adjusted only against future CC bills."

**GOVERNMENT OF TAMILNADU**  
**FISHERIES DEPARTMENT,**  
**THENGAPATTNAM FISHING HARBOUR**  
**IN KANNIYAKUMARI DISTRICT**



**LEGEND:**

1. AUCTION HALL. 75 m x 15 m
2. LOADING AREA.
3. PARKING AREA.
4. WATER AND FUEL.
5. WORK SHOP. 10m x10m
6. GEAR SHED. 25m x 7m
7. NET MENDING SHED. 25 m x 10 m
8. TOILET BLOCK. 10 m x 9 m
9. REST SHED. 22 m x8 m
10. BEACH LANDING AREA.
11. SECURITY Room 6m x 3m
12. SLOPING HARD.
13. ADMINISTRATIVE BLOCK. 18 m x 10 m
14. ICE PLANT.
15. GENERATOR ROOM. 7.6m x 5m
16. CANTEEN AND SHOPS. 24m x 6m

**NOTE:**

1. ALL LEVELS AND DIMENSIONS ARE IN METRES.
2. THE TOPOGRAPHIC AND HYDROGRAPHIC FEATURES SHOWN ARE AS SURVEYED BY THE ENGINEERS OF FISHING HARBOUR PROJECT CIRCLE, DIRECTORATE OF FISHERIES, GOVERNMENT OF TAMIL NADU.

**TIDE LEVELS :**

- M . H . W . S . = + 0.79 m
- M . H . W . N . = + 0.55 m
- M . L . W . N . = + 0.43 m
- M . L . W . S . = + 0.18 m
- M . S . L . = + 0.49 m

**CHART DATUM :**

ALL LEVELS REFER TO A DATUM WHICH IS 5.930 M BELOW A B.M. LOCATED ON TOP OF ROCK AT SOUTH WEST OF MOORQUE.

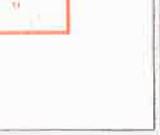
GOVERNMENT OF INDIA  
 COASTAL AND FISHERIES RESEARCH SYSTEM MAP  
**THENGAPATTNAM**  
 GENERAL LAYOUT  
 SCALE : 1:500  
 DATE: 01-07-2017

**COASTAL ZONE MANAGEMENT PLAN**

TAMIL NADU

Sheet No: C 43 X 4 / NE

Map No: TN 4



**PREPARED AS PER COASTAL REGULATION ZONE NOTIFICATION 2011**  
 Established by: [Signature]  
 Certified by: [Signature]  
 Approved by: [Signature]

Prepared by: [Signature]  
 NCSCM  
 National Centre for Sustainable Coastal Management  
 (Ministry of Environment, Forest & Climate Change)  
 Chennai: 600 025

Prepared for: [Signature]  
 Department of Environment  
 Government of Tamil Nadu

